

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3337
ANSWERED ON FRIDAY, THE 18TH DECEMBER, 2015/
AGRAHAYANA 27, 1937 (SAKA)**

FUNCTIONING OF SFIO

QUESTION

3337. SHRIMATI MEENAKASHI LEKHI:

**Will the Minister of Corporate Affairs
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether his Ministry has been following ad-hoc approach in functioning of Serious Fraud Investigation Office (SFIO), if so, the reasons therefor;**
- (b) whether his Ministry has finalised the recruitment rules in SFIO, if so, the details thereof and if not, the reasons therefor;**
- (c) the number of sanctioned and vacant posts in SFIO for the last three years;**
- (d) whether the vacancy has affected the functioning of the SFIO, if so, the details thereof; and**
- (e) the corrective steps taken by the Government in this regard?**

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a): Serious Fraud Investigation Office (SFIO) has been statutorily notified under sub-section (1) of section 211 of the Companies Act, 2013 to investigate frauds relating to a company vide notification dated 21st July, 2015 as earlier it was functioning under Government of India's Resolution dated the 2nd July, 2003.

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(b): Out of 28 Recruitment Rules (RRs) for various categories of posts in SFIO, 2 RRs have been notified and 6 RRs have been sent for notification. The remaining 20 RRs have been finalized and are in an advanced stage of notification.

(c): The details of sanctioned and vacant posts in SFIO in the last three years are as under:-

| Year | Sanctioned Strength | Vacant Post |
|-------------------|----------------------------|--------------------|
| 01.01.2013 | 130 | 73 |
| 01.01.2014 | 130 | 74 |
| 01.01.2015 | 130 | 73 |

(d) & (e): To strengthen the administrative set up of SFIO and ensuring its smooth functioning, the following steps have been taken recently:-

- (i) A Scheme for engagement of Experts/Consultants has been approved by this Ministry under Rule 3 and 4(d) of the Companies (Inspection, Investigation and Inquiry) Rules, 2014 in June, 2015.**
- (ii) Approval for filling up 9 posts in SFIO on deputation basis has been accorded in September, 2015.**
- (iii) Approval for empanelment of 94 Chartered Accountants Firms has been accorded to SFIO in October, 2015.**
- (iv) Approval for appointment of 24 Consultants in various Fields viz. Banking/ Law /Financial Analysis/Audit & Accounts/General Administration, etc. has been given to SFIO in November, 2015.**
